

**INFORMATION RELATING TO JURISDICTION OF THE VARIOUS COURTS OF THE JUDGESHIP PITHORAGARH**

SI. No.	NAME OF THE COURT	CIVIL / CRIMINAL	TERRITORIAL JURISDICTION	PECUNIARY JURISDICTION/ SUBJECT MATTER
1.	District and Sessions Judge, Pithoragarh.	1- Civil	District Pithoragarh	<p><b>A- District Judge</b>            Unlimited ( District Pithoragarh)</p> <ol style="list-style-type: none"> <li>1. Civil Suits – Unlimited Valuation U/S 9 of C.P.C.</li> <li>2. cases related Moter Vehicle Accident Claim Act cases.</li> <li>3. Cases under Indian Successions act cases for the property of unlimited valuation.</li> <li>4. Cases under Guardian and Wards Act.</li> <li>5. Civil Appeal of Unlimited valuation.</li> <li>6. Cases under all type o Marriage Act.</li> <li>7. Cases under Arbitration and Conciliation Act.</li> <li>8. All Other Civil Cases.</li> <li>9. Land Acquisition Reference under Land Acquisition Act 1894.</li> <li>10. Cases under Provisional Insolvency Act 1920</li> </ol> <p><b>B- Judge Small Cause Court</b>            Cases Over ₹ 25,000=00 to ₹ 5,00,000=00            Revision of S.C.C Suits up to valuation of ₹ 5,000=00</p>
		2- Criminal	Sessions Division Pithoragarh	<p><b>A- Sessions Judge / Special Sessions Judge</b>            (Entire Sessions Division Pithoragarh)</p> <ol style="list-style-type: none"> <li>1. The Power conferred to a sessions Judge by the Cr.P.C..to tries cases under section 302,201,376,304B,395,307,396,397, 399,402,366,409,417,466,477,477A,3/7 Dowry Prohibition Act, N.D.P.S Act, Special Sessions trials cases and all other Sessions trials.</li> <li>2. Appeals against the judgment in any criminal cases delivered by the Magistrate.</li> <li>3. Criminal Revision.</li> <li>4. Misc. Criminal Appeals.</li> <li>5. Bail Application, trials by the Sessions Court</li> <li>6. All other cases related to Sessions Court.</li> </ol>
2.	Chief Judicial Magistrate, Pithoragarh.	1- Criminal	District Pithoragarh	<p><b>A- Chief Judicial Magistrate</b>            (District Pithoragarh)</p> <ol style="list-style-type: none"> <li>1. Criminal cases trial by the Magistrate.</li> <li>2. Criminal cases related to 7/16 Prevention Of Food Adulteration Act.</li> <li>3. Criminal cases related 3/7 Essential Commodity Act.</li> </ol>

				<p>4. Power to hear cases related to Juvenile Justice Board.</p> <p>5. To impose sentence up to 7 years, as power given U/S 29 Cr.P.C</p>
3.	Civil Judge (Senior Division), Pithoragarh.	1- Civil	District Pithoragarh	<p><b><u>A- Civil Judge(Senior Division)</u></b>  Unlimited (District Pithoragarh)</p> <ol style="list-style-type: none"> <li>1. Civil Suits of Unlimited valuation</li> <li>2. Cases under Indian Succession Act cases of unlimited value.</li> <li>3.</li> <li>4. Misc. Civil Suits</li> <li>5. Civil Suits Under Hindu Marriage Act.</li> </ol> <p><b><u>B- Judge Small Cause Court</u></b>  (i) Recovery Suits up to ₹ 5,000=00  (ii) Eviction Suits ₹ 5,000=00 to ₹ 25,000=00.</p>
4.	Civil Judge (Junior Division) / Judicial Magistrate, Pithoragarh	1- Civil	Tehsil Pithoragarh of District Pithoragarh	<p><b><u>A- Civil Judge ( Junior Division)</u></b>  Up to ₹ 1,00,000=00 ( Tehsil Pithoragarh)</p> <ol style="list-style-type: none"> <li>1. Civil Suits up to valuation of ₹ 1,00,000=00.</li> <li>2. Misc. Civil Suits and all other Civil Cases under his Jurisdiction.</li> <li>3. Cases related under Succession Act for the property up to valuation of ₹ 1,00,000=00</li> </ol> <p><b><u>B- Judge Small Cause Court</u></b>  Up to ₹ 5,000=00  ( Tehsil Pithoragarh of District Pithoragarh)</p>
		2- Criminal	Tehsil Pithoragarh of District Pithoragarh	<p><b><u>A- Judicial Magistrate</u></b>  (Tehsil Pithoragarh)</p> <ol style="list-style-type: none"> <li>1. All Jurisdictions in the Criminal work deputed by the Chief Judicial Magistrate</li> <li>2. To impose sentence of 3 years in the criminal case within his Jurisdiction.</li> <li>3. All Misc. Criminal Cases under his Jurisdiction.</li> </ol>
5.	Civil Judge (Junior Division) / Judicial Magistrate, Didihat District Pithoragarh	1- Civil	Tehsil Didihat, Munsyari and Dharchula of District Pithoragarh	<p><b><u>A- Civil Judge ( Junior Division)</u></b>  Up to ₹ 1,00,000=00 ( Tehsil Didihat, Munsyari and Dharchula)</p> <ol style="list-style-type: none"> <li>1. Civil Suits up to valuation of ₹ 1,00,000=00.</li> <li>2. Misc. Civil Suits and all other Civil Cases under his Jurisdiction.</li> <li>3. Cases related under Succession Act for the property up to valuation of ₹ 1,00,000=00</li> </ol> <p><b><u>B- Judge Small Cause Court</u></b>  Up to ₹ 5,000=00</p>

			( Tehsil Didihat, Munsyari and Dharchula of District Pithoragarh)
		2- Criminal	<p>Tehsil Didihat, Munsyari and Dharchula of District Pithoragarh</p> <p><b>A- Judicial Magistrate</b> (Tehsil Didihat, Munsyari and Dharchula of District Pithoragarh)</p> <ol style="list-style-type: none"> <li>1. All Jurisdictions in the Criminal work deputed by the Chief Judicial Magistrate</li> <li>2. To impose sentence of 3 years in the criminal case within his Jurisdiction.</li> <li>3. All Misc. Criminal Cases under his Jurisdiction.</li> </ol>
6.	Civil Judge (Junior Division) / Judicial Magistrate, Gangolihat District Pithoragarh	1- Civil	<p>Tehsil Gangolihat and Berinag of District Pithoragarh</p> <p><b>A- Civil Judge ( Junior Division)</b> Up to ₹ 1,00,000=00 ( Tehsil Gangolihat and Berinag)</p> <ol style="list-style-type: none"> <li>1. Civil Suits up to valuation of ₹ 1,00,000=00.</li> <li>2. Misc. Civil Suits and all other Civil Cases under his Jurisdiction.</li> <li>3. Cases related under Succession Act for the property up to valuation of ₹ 1,00,000=00</li> </ol> <p><b>B- Judge Small Cause Court</b> Up to ₹ 5,000=00 (Tehsil Gangolihat and Berinag of District Pithoragarh)</p>
		2- Criminal	<p>Tehsil Gangolihat and Berinag of District Pithoragarh</p> <p><b>A- Judicial Magistrate</b> (Tehsil Gangolihat and Berinag of District Pithoragarh)</p> <ol style="list-style-type: none"> <li>1. All Jurisdictions in the Criminal work deputed by the Chief Judicial Magistrate</li> <li>2. To impose sentence of 3 years in the criminal case within his Jurisdiction.</li> <li>3. All Misc. Criminal Cases under his Jurisdiction.</li> </ol>